

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:6808  
ANSWERED ON:07.05.2010  
IMPLEMENTATION OF PC PNDT ACT  
Deora Shri Milind Murl

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Supreme Court of India has issued directions to the Government for setting up the National Inspection and Monitoring Committee for strict implementation of Pre-Conception and Pre- Natal Diagnostic Techniques Act at the State level;
- (b) if so, the details thereof;
- (c) whether the Supreme Court has also issued directives to the Government for inspecting the ultrasound machines all over the country to ensure strict compliance of PC & PNDT Act; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRIDINESH TRVEDI)

- (a) & (b) In pursuance of the assurance given to Hon'ble Supreme Court of India on 07/11/2001 in course of Writ Petition (Civil) No.301/2000 filed by Centre for Enquiry Into Health and Allied Themes (CEHAT) and Others Versus Union of India and Others, Central Government has constituted National Inspection and Monitoring Committee (NIMC) for implementation of Pre-Conception and Pre-Natal Diagnostic Techniques (PC&PNDT) Act.
- (c) & (d) Yes, in the judgment of WP(C) No.301 of 2000 on 10/09/2003, Hon'ble Supreme Court has issued the directions to the States/Union Territories to submit the quarterly returns to the Central Supervisory Board containing the following information:
  - (i) Survey of Centres, Laboratories/Clinics,
  - (ii) Registration of these bodies,
  - (iii) Action taken against unregistered bodies,
  - (iv) Search and Seizure,
  - (v) Number of awareness campaigns, and
  - (vi) Results of campaigns